

LEAVE OF ABSENCE

Mr. Speaker: I have to inform the hon. Members that I have received the following letter from Shri N. Sathianathan:—

"I am constrained to remain here for purposes of my treatment at least till the end of this month. I intend continuing my treatment till the end of this month and try to attend the session during the first week of December 1953.

For the above reason, the House was pleased to grant me permission to be absent from the House till the end of the last session.

I request the hon. Members of the House through you to extend the indulgence a little further, to grant me further permission to be absent from the House till the first week of December 1953."

Is it the pleasure of the House that permission be granted to Shri N. Sathianathan for remaining absent from all the meetings of the House till the end of the first week of December 1953?

Leave was granted

PAPERS LAID ON THE TABLE

DELIMITATION COMMISSION, FINAL ORDER No. 2

The Minister of Law and Minority Affairs (Shri Biswas): I beg to lay on the Table, under sub-section (2) of section 9 of the Delimitation Commission Act, 1952, a copy of the Delimitation Commission, India, Final Order No. 2, dated the 15th September, 1953. [Placed in Library. See No. S—153/53]

FIFTH ANNUAL REPORT OF THE INDUSTRIAL FINANCE CORPORATION

The Deputy Minister of Finance (Shri A. C. Guha): I beg to lay on the Table a copy of each of the following papers in accordance with sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948:—

- (i) Fifth Annual Report of the Board of Directors of the Industrial Finance Corporation

of India on the working of the Corporation during the year ended the 30th June, 1953; and

- (ii) statement showing the assets and liabilities of the Corporation at the close of the year and the Profit and loss Account for the year.

[Placed in Library. See No. S—154/53]

HALF-YEARLY REPORT OF THE REHABILITATION FINANCE ADMINISTRATION

Shri A. C. Guha: I beg to lay on the Table a copy of the Report of the Rehabilitation Finance Administration for the half-year ended the 30th June, 1953, in accordance with sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948. [See Appendix I annexure 37.]

INDUSTRIAL DISPUTES (AMENDMENT) BILL

The Deputy Minister of Labour (Shri Abid Ali): I beg to move for leave to introduce a Bill further to amend the Industrial Disputes Act, 1947.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Industrial Disputes Act, 1947".

The motion was adopted.

Shri Abid Ali: I introduce the Bill.

COIR INDUSTRY BILL—Contd.

Mr. Speaker: The House will now take up for consideration the Coir Industry Bill.

Shri N. Sreekantan Nair (Quilon cum Mavelikkara): I rise to support the motion for referring this Bill to a Select Committee of members of Parliament who understand the implications of the Bill and also the working of the industry. A lot of crocodile tears have been shed on the unemployment situation in the Travancore-Cochin State not only in the coir industry but in other industries as well, but no tangible steps have been taken as yet